

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**WP(S) No. 1441 of 2016**

.....

Ruplal Mahto

..... **Petitioner**

**Versus**

The State of Jharkhand & Ors.

..... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner

: Mr. Diwakar Upadhyay, Advocate

For the Respondent-State

: Mr. Navneet Toppo, Advocate

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**14/Dated:17/04/2021:**

Heard, Mr. Diwakar Upadhyay, learned counsel for the petitioner and Mr. Navneet Toppo, learned counsel for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the respondent-State submits that he has not been able to procure the file from the office of his senior due to Covid-19 pandemic situation. He seeks adjournment.

Let this matter appear after two weeks.

**(Sanjay Kumar Dwivedi, J.)**